

(19)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, DELHI.

R.A. 124/90 in O.A. 1474/89.

DATED: November 6, 1990.

P.C. Misra .... Petitioner.

V/s.

Administrator, Delhi  
and Others .... Respondents.

ORDER:

This is a Review Application filed by the applicant in O.A. 1474/89, seeking review of the judgement dated 31.8.1990 in the case titled "P.C. Misra Vs. Administrator, Delhi through Chief Secretary, Delhi Admin. and Others".

2. As provided by Section 22(3)(f) of the Administrative Tribunals Act, 1985, the Tribunal possesses the same powers of review as are vested in a civil court while trying a civil suit. As per the provisions of Order XLVII, Rule 1 of the Code of Civil Procedure, a decision/judgment/order can be reviewed:

- (i) if it suffers from an error apparent on the face of the record; or
- (ii) is liable to be reviewed on account of discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time the judgement was made despite due diligence; or
- (iii) for any other sufficient reason construed to mean "analogous reason".

The Review Application does not fulfil any of the aforesaid conditions. As such, it merits rejection and the same is hereby rejected.

*I agree*  
*Ad*  
*6/11/90*  
Hon'ble Chairman.

*Chairman*  
(P.C. JAIN) "19"  
Member (A)